



Government of India
Ministry of Commerce and Industry
Department of Commerce

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES - II SECTION)

MINUTES OF THE NORMS COMMITTEE- II

MEETING No. NC/2/MEET/Jun/202223/8

DATED: 27/07/2022

Please Note

- I. For information of exporters, Norms Committee - II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 72 to 76, 78 to 80, 85 .Communications in respect of cases/pertaining to NC- II may be sent to email address: nc2.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/2/MEET/Jun/202223/8 dated 27/07/2022 of Norms Committee - II for the year 2022-23 was held on 27/07/2022 under the Chairmanship of Akash Taneja, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Shri S. K. Jain, D.O.	DPIIT
2	Shri R. K. Jaiswal, D.O.	DHI
3	Shri Shaish Kumar, Consultant (TEC-1)	Technical Consultant, DGFT
4	Shri V.C. Agarwal, Consultant (TEC-3)	Technical Consultant, DGFT
5	Shri S. K. Bhatnagar, Consultant (SKB)	Technical Consultant, DGFT

In Attendance:

Sl. No.	Name & Designation	Department
1	Shri Santosh Kumar Dubey, Dy. DGFT	DGFT

2	Smt. Smitha Viju, FTDO	DGFT
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Case Details and Decision(s):

Case No.	1 / NC/2/MEET/Jun/202223/8
Case Status	Case Rejected
Party Name	PESHTA ENGINEERING AND WIRE CO
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00001537AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the applicant has submitted certain documents without mentioning the Advance Authorization Number against the subject file number. Therefore, the Committee decided to reject the case on the ground that the applicant has not filed the application by following the due procedure on DGFT's IT Portal and also intimate the applicant through email. The case stands rejected.	

Case No.	2 / NC/2/MEET/Jun/202223/8
Case Status	Case Rejected
Party Name	MITTAL APPLIANCES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00000731AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the applicant has submitted the documents related to AA No. 5610005825 dated 20.02.2020. However, the AA No. 5610005825 dated 20.02.2020 was withdrawn from the agenda in NC meeting dated 20.10.2020 as the applicant vide email dated 07.10.2020 had informed that they had surrendered the said AA to RA, Indore. Now, the applicant has informed that they have utilised the said AA and filed a fresh application on DGFT Portal. Further, the Committee noted the applicant has not applied to review the said AA No. by following the due procedure on DGFT Portal. Therefore, the Committee decided to reject the case on the ground that the applicant has not followed the due procedure in filing review application on DGFT's IT Portal. The case is rejected.	

Case No.	3 / NC/2/MEET/Jun/202223/8
Case Status	Case Rejected
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00001464AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the case was rejected in the NC meeting dated 12.05.2022 due to non-submission of reply of deficiency letter. Further, the Committee noted that the applicant has not filed the review application in the proper format and not followed the due procedure on DGFT portal. Therefore, the Committee decided to reject the case on the ground that the applicant has not followed the due procedure while filing review application on DGFT's IT Portal and to inform the applicant through email also. The case stands rejected.	

Case No.	4 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	NAGREEKA INDCON PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM REVIW00002009AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	5 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM REVIW00146593AM22
RA File Number	052304000274 AM18
Licence No and Date	0510404377/27/10/2017
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	6 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM REVIW00146522AM22
RA File Number	052304000387 AM18
Licence No and Date	0510405317/11/01/2018
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	7 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM REVIW00001628AM23
RA File Number	112404000006 AM18
Licence No and Date	1110028319/12/01/2018
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	8 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM REVIW00000777AM23
RA File Number	342404000336 AM18
Licence No and Date	3410043984/21/03/2018
Norms Committee Decision: The Committee considered the case as per the agenda and noted the case was ratified in M. No. 07/81-ALC2/2019 dated 10.07.2019 and during this ratification, the description of imported items was changed from Aluminium plates/sheet/coil to Aluminium plates. For this change of description, the firm has been represented many times and in NC meeting dated 09.10.2019, the Committee decided to maintain status quo and not to change the decision taken in NC meeting dated 17.06.2020. The firm has gone to Gujarat High Court against the decision of NC and filed a Special Civil Application No. 11754 of 2020. However, they have withdrawn the SCA from the Gujarat High Court vide order dated 05.05.2022 intimated by the applicant through his mail dated 06.05.2022. Now, the firm has filed the review application and submitted the following justification with the request to restore the description of imported items as mentioned in AA: - The AA was applied for on self-declared No-Norms basis, the imported items claimed/declared are capable of being used & in fact used in the manufacture of resultant export product and so also met minimum 15% value addition requirement. - The Norms Committee in past in respect of AA No. 3410040576 dated 25.09.2014 and on repeat basis AA No. 3410042306 dated 24.06.2016 had ratified the norms as per the self-declaration given in the Advance Authorization i.e. "Aluminium plates/sheets/coils/labs" without any issue and objection. The Committee also noted the comments furnished by DPIIT vide their U.O. No. P-47014/53/2022-TSW dated 12.07.2022, the committee decided to examine the case further. Case stands deferred.	

Case No.	9 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM REVIW00000784AM23
RA File Number	342404000399 AM18
Licence No and Date	3410044027/09/04/2018
Norms Committee Decision:	

The Committee considered the case as per the agenda and noted the case was ratified in M. No. 07/81-ALC2/2019 dated 10.07.2019 and during this ratification, the description of imported items was changed from Aluminium plates/sheet/coil to Aluminium plates. For this change of description, the firm has been represented many times and in NC meeting dated 09.10.2019, the Committee decided to maintain status quo and not to change the decision taken in NC meeting dated 17.06.2020. The firm has gone to Gujarat High Court against the decision of NC and filed a Special Civil Application No. 11754 of 2020. However, they have withdrawn the SCA from the Gujarat High Court vide order dated 05.05.2022 intimated by the applicant through his mail dated 06.05.2022. Now, the firm has filed the review application and submitted the following justification with the request to restore the description of imported items as mentioned in AA:

- a. The AA was applied for on self-declared No-Norms basis, the imported items claimed/declared are capable of being used & in fact used in the manufacture of resultant export product and so also met minimum 15% value addition requirement.
- b. The Norms Committee in past in respect of AA No. 3410040576 dated 25.09.2014 and on repeat basis AA No. 3410042306 dated 24.06.2016 had ratified the norms as per the self-declaration given in the Advance Authorization i.e. "Aluminium plates/sheets/coils/labs" without any issue and objection.

The Committee also noted the comments furnished by DPIIT vide their U.O. No. P-47014/53/2022-TSW dated 12.07.2022, the committee decided to examine the case further.

Case stands deferred.

Case No.	10 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM REVIW00000759AM23
RA File Number	342404000388 AM18
Licence No and Date	3410044026/09/04/2018
Norms Committee Decision:	
The Committee considered the case as per the agenda and noted the case was ratified in M. No. 02/81-ALC2/2019 dated 01.05.2019 and during this ratification, the description of imported items was changed from Aluminium plates/sheet/coil to Aluminium plates. The firm has gone to Gujarat High Court against the decision of NC and filed a Special Civil Application No. 11754 of 2020. However, they have withdrawn the SCA from the Gujarat High Court vide order dated 05.05.2022 intimated by the applicant through his mail dated 06.05.2022. Now, the firm has filed the review application and submitted the following justification with the request to restore the description of imported items as mentioned in AA:	
a. The AA was applied for on self-declared No-Norms basis, the imported items claimed/declared are	

capable of being used & in fact used in the manufacture of resultant export product and so also met minimum 15% value addition requirement.

- b. The Norms Committee in past in respect of AA No. 3410040576 dated 25.09.2014 and on repeat basis AA No. 3410042306 dated 24.06.2016 had ratified the norms as per the self-declaration given in the Advance Authorization i.e. “Aluminium plates/sheets/coils/labs” without any issue and objection.

The Committee also noted the comments furnished by DPIIT vide their U.O. No. P-47014/53/2022-TSW dated 12.07.2022. After due deliberation, the Committee decided to examine the case further.

The case stands deferred.

Case No.	11 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM REVIW00000760AM23
RA File Number	342404000398 AM18
Licence No and Date	3410044028/09/04/2018

Norms Committee Decision:

The Committee considered the case as per the agenda and noted the case was ratified in M. No. 13/81-ALC2/2018 dated 27.02.2019 and during this ratification, the description of imported items was changed from Aluminium plates/sheet/coil to Aluminium plates. The firm has gone to Gujarat High Court against the decision of NC and filed a Special Civil Application No. 11754 of 2020. However, they have withdrawn the SCA from the Gujarat High Court vide order dated 05.05.2022 intimated by the applicant through his mail dated 06.05.2022. Now, the firm has filed the review application and submitted the following justification with the request to restore the description of imported items as mentioned in AA:

- a. The AA was applied for on self-declared No-Norms basis, the imported items claimed/declared are capable of being used & in fact used in the manufacture of resultant export product and so also met minimum 15% value addition requirement.
- b. The Norms Committee in past in respect of AA No. 3410040576 dated 25.09.2014 and on repeat basis AA No. 3410042306 dated 24.06.2016 had ratified the norms as per the self-declaration given in the Advance Authorization i.e. “Aluminium plates/sheets/coils/labs” without any issue and objection.

The Committee also noted the comments furnished by DPIIT vide their U.O. No. P-47014/53/2022-TSW dated 12.07.2022. After due deliberation, the Committee decided to examine the case further

Case stands deferred.

Case No.	12 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM REVIW00000782AM23
RA File Number	342404000382 AM18
Licence No and Date	3410044066/19/04/2018
Norms Committee Decision: The Committee considered the case as per the agenda and noted the case was ratified in M. No. 07/81-ALC2/2019 dated 10.07.2019 and during this ratification, the description of imported items was changed from Aluminium plates/sheet/coil to Aluminium plates. For this change of description, the firm has been represented many times and in NC meeting dated 09.10.2019, the Committee decided to maintain status quo and not to change the decision taken in NC meeting dated 17.06.2020. The firm has gone to Gujarat High Court against the decision of NC and filed a Special Civil Application No. 11754 of 2020. However, they have withdrawn the SCA from the Gujarat High Court vide order dated 05.05.2022 intimated by the applicant through his mail dated 06.05.2022. Now, the firm has filed the review application and submitted the following justification with the request to restore the description of imported items as mentioned in AA: - The AA was applied for on self-declared No-Norms basis, the imported items claimed/declared are capable of being used & in fact used in the manufacture of resultant export product and so also met minimum 15% value addition requirement. - The Norms Committee in past in respect of AA No. 3410040576 dated 25.09.2014 and on repeat basis AA No. 3410042306 dated 24.06.2016 had ratified the norms as per the self-declaration given in the Advance Authorization i.e. "Aluminium plates/sheets/coils/labs" without any issue and objection. The Committee also noted the comments furnished by DPIIT vide their U.O. No. P-47014/53/2022-TSW dated 12.07.2022. After due deliberation, the Committee decided to examine the case further. The case stands deferred.	

Case No.	13 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	BHARAT WIRE ROPES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM REVIW00001549AM23

RA File Number	039404000039 AM19
Licence No and Date	0310820591/23/04/2018
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	14 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM REVIW00146620AM22
RA File Number	052304000082 AM19
Licence No and Date	0510406615/25/05/2018
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	15 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM REVIW00001764AM23
RA File Number	052404000153 AM19
Licence No and Date	0510406879/15/06/2018
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to refer the case to concerned TE for examination & comments.	

Case No.	16 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred

Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM REVIW00000783AM23
RA File Number	342404000063 AM19
Licence No and Date	3410044281/26/06/2018
Norms Committee Decision: The Committee considered the case as per the agenda and noted the case was ratified in M. No. 07/81-ALC2/2019 dated 10.07.2019 and during this ratification, the description of imported items was changed from Aluminium plates/sheet/coil to Aluminium plates. For this change of description, the firm has been represented many times and in NC meeting dated 09.10.2019, the Committee decided to maintain status quo and not to change the decision taken in NC meeting dated 17.06.2020. The firm has gone to Gujarat High Court against the decision of NC and filed a Special Civil Application No. 11754 of 2020. However, they have withdrawn the SCA from the Gujarat High Court vide order dated 05.05.2022 intimated by the applicant through his mail dated 06.05.2022. Now, the firm has filed the review application and submitted the following justification with the request to restore the description of imported items as mentioned in AA: - The AA was applied for on self-declared No-Norms basis, the imported items claimed/declared are capable of being used & in fact used in the manufacture of resultant export product and so also met minimum 15% value addition requirement. - The Norms Committee in past in respect of AA No. 3410040576 dated 25.09.2014 and on repeat basis AA No. 3410042306 dated 24.06.2016 had ratified the norms as per the self-declaration given in the Advance Authorization i.e. "Aluminium plates/sheets/coils/labs" without any issue and objection. The Committee also noted the comments furnished by DPIIT vide their U.O. No. P-47014/53/2022-TSW dated 12.07.2022. After due deliberation, the Committee decided to examine the case further. The case stands deferred.	

Case No.	17 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM REVIW00000761AM23
RA File Number	342404000116 AM19
Licence No and Date	3410044303/05/07/2018
Norms Committee Decision: The Committee considered the case as per the agenda and noted the case was ratified in M. No. 02/81-	

ALC2/2019 dated 01.05.2019 and during this ratification, the description of imported items was changed from Aluminium plates/sheet/coil to Aluminium plates. The firm has gone to Gujarat High Court against the decision of NC and filed a Special Civil Application No. 11754 of 2020. However, they have withdrawn the SCA from the Gujarat High Court vide order dated 05.05.2022 intimated by the applicant through his mail dated 06.05.2022. Now, the firm has filed the review application and submitted the following justification with the request to restore the description of imported items as mentioned in AA:

- a. The AA was applied for on self-declared No-Norms basis, the imported items claimed/declared are capable of being used & in fact used in the manufacture of resultant export product and so also met minimum 15% value addition requirement.
- b. The Norms Committee in past in respect of AA No. 3410040576 dated 25.09.2014 and on repeat basis AA No. 3410042306 dated 24.06.2016 had ratified the norms as per the self-declaration given in the Advance Authorization i.e. "Aluminium plates/sheets/coils/labs" without any issue and objection.

The Committee also noted the comments furnished by DPIIT vide their U.O. No. P-47014/53/2022-TSW dated 12.07.2022. After due deliberation, the Committee decided to examine the case further.

The case stands deferred.

Case No.	18 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM REVIW00154000AM22
RA File Number	052404000221 AM19
Licence No and Date	0510407224/18/07/2018
Norms Committee Decision:	
Case deferred for comments of TE. The TE has asked to send hard copy of application along with all the relevant documents to examine the case.	

Case No.	19 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM REVIW00000772AM23

RA File Number	039404000273 AM19
Licence No and Date	0310822820/02/08/2018
Norms Committee Decision: The Committee considered the case as per the agenda and noted the case was ratified in M. No. 10/81-ALC2/2019 dated 16.01.2019 and during this ratification, the description of imported items was changed from Aluminium plates/sheet/coil to Aluminium plates. For this change of description, the firm has been represented many times and in NC meeting dated 13.06.2019, the Committee decided to maintain status quo and not to change the decision taken in NC meeting dated 17.06.2020. The firm has gone to Gujarat High Court against the decision of NC and filed a Special Civil Application No. 11754 of 2020. However, they have withdrawn the SCA from the Gujarat High Court vide order dated 05.05.2022 intimated by the applicant through his mail dated 06.05.2022. Now, the firm has filed the review application and submitted the following justification with the request to restore the description of imported items as mentioned in AA: - The AA was applied for on self-declared No-Norms basis, the imported items claimed/declared are capable of being used & in fact used in the manufacture of resultant export product and so also met minimum 15% value addition requirement. - The Norms Committee in past in respect of AA No. 3410040576 dated 25.09.2014 and on repeat basis AA No. 3410042306 dated 24.06.2016 had ratified the norms as per the self-declaration given in the Advance Authorization i.e. "Aluminium plates/sheets/coils/labs" without any issue and objection. The Committee also noted the comments furnished by DPIIT vide their U.O. No. P-47014/53/2022-TSW dated 12.07.2022. After due deliberation, the Committee decided to examine the case further. Case stands deferred.	

Case No.	20 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	TBEA ENERGY (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM REVIW00000692AM23
RA File Number	342404000146 AM19
Licence No and Date	3410044397/08/08/2018
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	21 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM REVIW00000769AM23
RA File Number	039404000218 AM19
Licence No and Date	0310822970/10/08/2018
Norms Committee Decision: The Committee considered the case as per the agenda and noted the case was ratified in M. No. 03/81-ALC2/2019 dated 15.05.2019 and during this ratification, the description of imported items was changed from Aluminium plates/sheet/coil to Aluminium plates. For this change of description, the firm has been represented many times and in NC meeting dated 13.06.2019, the Committee decided to maintain status quo and not to change the decision taken in NC meeting dated 17.06.2020. The firm has gone to Gujarat High Court against the decision of NC and filed a Special Civil Application No. 11754 of 2020. However, they have withdrawn the SCA from the Gujarat High Court vide order dated 05.05.2022 intimated by the applicant through his mail dated 06.05.2022. Now, the firm has filed the review application and submitted the following justification with the request to restore the description of imported items as mentioned in AA: - The AA was applied for on self-declared No-Norms basis, the imported items claimed/declared are capable of being used & in fact used in the manufacture of resultant export product and so also met minimum 15% value addition requirement. - The Norms Committee in past in respect of AA No. 3410040576 dated 25.09.2014 and on repeat basis AA No. 3410042306 dated 24.06.2016 had ratified the norms as per the self-declaration given in the Advance Authorization i.e. "Aluminium plates/sheets/coils/labs" without any issue and objection. The Committee also noted the comments furnished by DPIIT vide their U.O. No. P-47014/53/2022-TSW dated 12.07.2022. After due deliberation, the Committee decided to examine the case further. Case stands deferred.	

Case No.	22 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	BHARAT WIRE ROPES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM REVIW00001550AM23
RA File Number	039404000483 AM19
Licence No and Date	0310823504/04/09/2018
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	23 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM REVIW00000774AM23
RA File Number	342404000209 AM19
Licence No and Date	3410044555/08/10/2018
Norms Committee Decision: The Committee considered the case as per the agenda and noted the case was ratified in M. No. 04/81-ALC2/2019 dated 29.05.2019 and during this ratification, the description of imported items was changed from Aluminium plates/sheet/coil to Aluminium plates. For this change of description, the firm has been represented many times and in NC meeting dated 03.07.2019, the Committee decided to maintain status quo and not to change the decision taken in NC meeting dated 17.06.2020. The firm has gone to Gujarat High Court against the decision of NC and filed a Special Civil Application No. 11754 of 2020. However, they have withdrawn the SCA from the Gujarat High Court vide order dated 05.05.2022 intimated by the applicant through his mail dated 06.05.2022. Now, the firm has filed the review application and submitted the following justification with the request to restore the description of imported items as mentioned in AA: - The AA was applied for on self-declared No-Norms basis, the imported items claimed/declared are capable of being used & in fact used in the manufacture of resultant export product and so also met minimum 15% value addition requirement. - The Norms Committee in past in respect of AA No. 3410040576 dated 25.09.2014 and on repeat basis AA No. 3410042306 dated 24.06.2016 had ratified the norms as per the self-declaration given in the Advance Authorization i.e. "Aluminium plates/sheets/coils/labs" without any issue and objection. The Committee also noted the comments furnished by DPIIT vide their U.O. No. P-47014/53/2022-TSW dated 12.07.2022. After due deliberation, the Committee decided to examine the case further. Case stands deferred.	

Case No.	24 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022

and Date	
HQ File Number	HQRNORM REVIW00000763AM23
RA File Number	342404000213 AM19
Licence No and Date	3410044556/08/10/2018
Norms Committee Decision: The Committee considered the case as per the agenda and noted the case was ratified in M. No. 15/81-ALC2/2018 dated 27.03.2019 and during this ratification, the description of imported items was changed from Aluminium plates/sheet/coil to Aluminium plates. The firm has gone to Gujarat High Court against the decision of NC and filed a Special Civil Application No. 11754 of 2020. However, they have withdrawn the SCA from the Gujarat High Court vide order dated 05.05.2022 intimated by the applicant through his mail dated 06.05.2022. Now, the firm has filed the review application and submitted the following justification with the request to restore the description of imported items as mentioned in AA: - The AA was applied for on self-declared No-Norms basis, the imported items claimed/declared are capable of being used & in fact used in the manufacture of resultant export product and so also met minimum 15% value addition requirement. - The Norms Committee in past in respect of AA No. 3410040576 dated 25.09.2014 and on repeat basis AA No. 3410042306 dated 24.06.2016 had ratified the norms as per the self-declaration given in the Advance Authorization i.e. "Aluminium plates/sheets/coils/labs" without any issue and objection. The Committee also noted the comments furnished by DPIIT vide their U.O. No. P-47014/53/2022-TSW dated 12.07.2022. After due deliberation, the Committee decided to examine the case further. Case stands deferred.	

Case No.	25 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM REVIW00000766AM23
RA File Number	342404000073 AM19
Licence No and Date	3410044569/10/10/2018
Norms Committee Decision: The Committee considered the case as per the agenda and noted the case was ratified in M. No. 15/81-ALC2/2019 dated 30.10.2019 and during this ratification, the description of imported items was changed from Aluminium plates/sheet/coil to Aluminium plates. The firm has gone to Gujarat High Court against the decision of NC and filed a Special Civil Application No. 11754 of 2020. However, they have withdrawn the SCA from the Gujarat High Court vide order dated 05.05.2022 intimated by the applicant through his mail	

dated 06.05.2022. Now, the firm has filed the review application and submitted the following justification with the request to restore the description of imported items as mentioned in AA:

- a. The AA was applied for on self-declared No-Norms basis, the imported items claimed/declared are capable of being used & in fact used in the manufacture of resultant export product and so also met minimum 15% value addition requirement.
- b. The Norms Committee in past in respect of AA No. 3410040576 dated 25.09.2014 and on repeat basis AA No. 3410042306 dated 24.06.2016 had ratified the norms as per the self-declaration given in the Advance Authorization i.e. "Aluminium plates/sheets/coils/labs" without any issue and objection.

The Committee also noted the comments furnished by DPIIT vide their U.O. No. P-47014/53/2022-TSW dated 12.07.2022. After due deliberation, the Committee decided to examine the case further.

Case stands deferred.

Case No.	26 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM REVIW00000773AM23
RA File Number	342404000221 AM19
Licence No and Date	3410044571/10/10/2018
Norms Committee Decision:	
The Committee considered the case as per the agenda and noted the case was ratified in M. No. 04/81-ALC2/2019 dated 29.05.2019 and during this ratification, the description of imported items was changed from Aluminium plates/sheet/coil to Aluminium plates. For this change of description, the firm has been represented many times and in NC meeting dated 03.07.2019, the Committee decided to maintain status quo and not to change the decision taken in NC meeting dated 17.06.2020. The firm has gone to Gujarat High Court against the decision of NC and filed a Special Civil Application No. 11754 of 2020. However, they have withdrawn the SCA from the Gujarat High Court vide order dated 05.05.2022 intimated by the applicant through his mail dated 06.05.2022. Now, the firm has filed the review application and submitted the following justification with the request to restore the description of imported items as mentioned in AA: a. The AA was applied for on self-declared No-Norms basis, the imported items claimed/declared are capable of being used & in fact used in the manufacture of resultant export product and so also met minimum 15% value addition requirement. b. The Norms Committee in past in respect of AA No. 3410040576 dated 25.09.2014 and on repeat basis AA No. 3410042306 dated 24.06.2016 had ratified the norms as per the self-declaration given in the Advance Authorization i.e. "Aluminium plates/sheets/coils/labs" without any issue and	

objection.

The Committee also noted the comments furnished by DPIIT vide their U.O. No. P-47014/53/2022-TSW dated 12.07.2022. After due deliberation, the Committee decided to examine the case further.

Case stands deferred.

Case No.	27 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM REVIW00000775AM23
RA File Number	342404000191 AM19
Licence No and Date	3410044570/10/10/2018

Norms Committee Decision:

The Committee considered the case as per the agenda and noted the case was ratified in M. No. 04/81-ALC2/2019 dated 29.05.2019 and during this ratification, the description of imported items was changed from Aluminium plates/sheet/coil to Aluminium plates. For this change of description, the firm has been represented many times and in NC meeting dated 03.07.2019, the Committee decided to maintain status quo and not to change the decision taken in NC meeting dated 17.06.2020. The firm has gone to Gujarat High Court against the decision of NC and filed a Special Civil Application No. 11754 of 2020. However, they have withdrawn the SCA from the Gujarat High Court vide order dated 05.05.2022 intimated by the applicant through his mail dated 06.05.2022. Now, the firm has filed the review application and submitted the following justification with the request to restore the description of imported items as mentioned in AA:

- a. The AA was applied for on self-declared No-Norms basis, the imported items claimed/declared are capable of being used & in fact used in the manufacture of resultant export product and so also met minimum 15% value addition requirement.
- b. The Norms Committee in past in respect of AA No. 3410040576 dated 25.09.2014 and on repeat basis AA No. 3410042306 dated 24.06.2016 had ratified the norms as per the self-declaration given in the Advance Authorization i.e. "Aluminium plates/sheets/coils/labs" without any issue and objection.

The Committee also noted the comments furnished by DPIIT vide their U.O. No. P-47014/53/2022-TSW dated 12.07.2022. After due deliberation, the Committee decided to examine the case further.

Case stands deferred.

Case No.	28 / NC/2/MEET/Jun/202223/8
Case Status	Case Approved
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM REVIW00001931AM23
RA File Number	342404000249 AM19
Licence No and Date	3410044677/09/11/2018
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the case was rejected in the NC meeting dated 17.06.2020 due to non-submission of reply of deficiency letter. Now, the applicant has applied to review the case with a request to fix the ad-hoc norms. The case was referred to Consultant (TEC-1) for examination & comments. The matter was deliberated in the meeting and after due deliberation, the Committee decided to fix the ad-hoc norms as per comments of Consultant (TEC-1) given via email dated 25.07.2022 as under: 1. The net weight per blade is 8550Kg +/-3%. 2. The quantity of import items at Sl. No. 17, 30, 35, 62, 67 & 68 may be allowed as per GN-4. 3. The quantity of import items at Sl. No. 49, 60 & 61 may be allowed as applied for and value altogether restricted to 1.16% of FoB value. 4. The quantity of rest of the import items may be allowed as applied for. RA concerned may take suitable consequential action accordingly.	

Case No.	29 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM REVIW00146602AM22
RA File Number	052304000362 AM19
Licence No and Date	0510408678/28/11/2018
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	30 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM REVIW00146584AM22
RA File Number	052304000427 AM19
Licence No and Date	0510409208/07/01/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	31 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM REVIW00000776AM23
RA File Number	342404000306 AM19
Licence No and Date	3410044796/07/01/2019
Norms Committee Decision:	
The Committee considered the case as per the agenda and noted the case was ratified in M. No. 09/81-ALC2/2019 dated 07.08.2019 and during this ratification, the description of imported items was changed from Aluminium plates/sheet/coil to Aluminium plates. For this change of description, the firm has been represented many times and in NC meeting dated 09.10.2019, the Committee decided to maintain status quo and not to change the decision taken in NC meeting dated 17.06.2020. The firm has gone to Gujarat High Court against the decision of NC and filed a Special Civil Application No. 11754 of 2020. However, they have withdrawn the SCA from the Gujarat High Court vide order dated 05.05.2022 intimated by the applicant through his mail dated 06.05.2022. Now, the firm has filed the review application and submitted the following justification with the request to restore the description of imported items as mentioned in AA: - The AA was applied for on self-declared No-Norms basis, the imported items claimed/declared are capable of being used & in fact used in the manufacture of resultant export product and so also met minimum 15% value addition requirement. - The Norms Committee in past in respect of AA No. 3410040576 dated 25.09.2014 and on repeat basis AA No. 3410042306 dated 24.06.2016 had ratified the norms as per the self-declaration given in the Advance Authorization i.e. "Aluminium plates/sheets/coils/labs" without any issue and objection.	

The Committee also noted the comments furnished by DPIIT vide their U.O. No. P-47014/53/2022-TSW dated 12.07.2022. After due deliberation, the Committee decided to examine the case further.

Case stands deferred.

Case No.	32 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM REVIW00146616AM22
RA File Number	052304000462 AM19
Licence No and Date	0510409513/29/01/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	33 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	PILOT INDUSTRIES LTD
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM REVIW00155756AM22
RA File Number	052404000756 AM19
Licence No and Date	0510410178/08/04/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	34 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022

and Date	
HQ File Number	HQRNORM REVIW00146572AM22
RA File Number	052304000001 AM20
Licence No and Date	0510410184/09/04/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	35 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	TBEA ENERGY (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM REVIW00000690AM23
RA File Number	342404000034 AM20
Licence No and Date	3410045082/26/04/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	36 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM REVIW00000767AM23
RA File Number	342404000051 AM20
Licence No and Date	3410045140/15/05/2019
Norms Committee Decision:	
The Committee considered the case as per the agenda and noted the case was ratified in M. No. 13/81-ALC2/2019 dated 03.10.2019 and during this ratification, the description of imported items was changed from Aluminium plates/sheet/coil to Aluminium plates. The firm has gone to Gujarat High Court against the decision of NC and filed a Special Civil Application No. 11754 of 2020. However, they have withdrawn the SCA from the Gujarat High Court vide order dated 05.05.2022 intimated by the applicant through his mail dated 06.05.2022. Now, the firm has filed the review application and submitted the following	

justification with the request to restore the description of imported items as mentioned in AA:

- a. The AA was applied for on self-declared No-Norms basis, the imported items claimed/declared are capable of being used & in fact used in the manufacture of resultant export product and so also met minimum 15% value addition requirement.
- b. The Norms Committee in past in respect of AA No. 3410040576 dated 25.09.2014 and on repeat basis AA No. 3410042306 dated 24.06.2016 had ratified the norms as per the self-declaration given in the Advance Authorization i.e. "Aluminium plates/sheets/coils/labs" without any issue and objection.

The Committee also noted the comments furnished by DPIIT vide their U.O. No. P-47014/53/2022-TSW dated 12.07.2022. After due deliberation, the Committee decided to examine the case further.

Case stands deferred.

Case No.	37 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	018105000134AM20
RA File Number	042404000013 AM20
Licence No and Date	0410165741/20/06/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	38 / NC/2/MEET/Jun/202223/8
Case Status	Case Approved
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM REVIW00001929AM23
RA File Number	342404000128 AM20
Licence No and Date	3410045293/17/07/2019
Norms Committee Decision:	

The Committee considered the case as per the agenda and noted that the case was rejected in the NC meeting dated 12.02.2021 due to non-submission of reply of deficiency letter. Now, the applicant has applied to review the case with a request to fix the ad-hoc norms. The case was referred to Consultant (TEC-1) for examination & comments. The matter was deliberated in the meeting and after due deliberation, the Committee decided to fix the ad-hoc norms as per comments of Consultant (TEC-1) given via email dated 25.07.2022 as under:

1. The net weight per blade is 6416.00Kg +/-3%.
2. The quantity of import items at Sl. No. 25, 42, 47, 50, 51, 55 to 57, 81 & 85 may be allowed as per GN-4.
3. The quantity of import items at Sl. No. 7, 17, 35, 44, 64, 75 & 80 may be allowed as applied for and value altogether restricted to 1.86% of FoB value.
4. The quantity of rest of the import items may be allowed as applied for.

RA concerned may take suitable consequential action accordingly.

Case No.	39 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	WELSPUN CORP LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM REVIW00002032AM23
RA File Number	342404000165 AM20
Licence No and Date	3410045461/19/09/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	40 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	GUJARAT COPPER ALLOYS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM REVIW00399989AM22
RA File Number	039404000544 AM20
Licence No and Date	0310832237/15/10/2019
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	41 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	ASIAN PLASTOWARES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM REVIW00401195AM22
RA File Number	039404001094 AM20
Licence No and Date	0310835651/18/04/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	42 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	MONTEX GLASS FIBRE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	018105000541AM21
RA File Number	039504000083 AM21
Licence No and Date	0310836249/18/05/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and noted the comments given by Consultant (SKB). The case was deliberated in the meeting and after due deliberation, the Committee decided to refer the case to Consultant (TEC-1) for examination & comments. The case stands deferred.	

Case No.	43 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS (INDIA) PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	018105000674AM21
RA File Number	092404000232 AM21
Licence No and Date	0910069015/03/08/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 08.06.2022 was issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to send a reminder to the applicant for furnishing the requisite information within 15 days. The case stands deferred.	

Case No.	44 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	018105000692AM21
RA File Number	322404000036 AM21
Licence No and Date	3210079645/18/08/2020
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	45 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	018105000712AM21
RA File Number	042404000072 AM21
Licence No and Date	0410167001/27/08/2020
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	46 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	WELSPUN CORP LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM REVIW00001987AM23
RA File Number	342404000200 AM21
Licence No and Date	3410046490/22/10/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	47 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	WELSPUN CORP LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	018105000833AM21
RA File Number	342404000213 AM21
Licence No and Date	3410046517/05/11/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of the TE: 1. Type of weld used to manufacture pipe. 2. Surface area of pipe to be coated. 3. Thickness of each layer of coating as per purchase order. The case stands deferred.	

Case No.	48 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	WELSPUN CORP LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	018105000834AM21
RA File Number	342404000214 AM21
Licence No and Date	3410046518/05/11/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of the TE: 1. Type of weld used to manufacture pipe. 2. Surface area of pipe to be coated. 3. Thickness of each layer of coating as per purchase order. The case stands deferred.	

Case No.	49 / NC/2/MEET/Jun/202223/8																
Case Status	Case Approved																
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED																
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022																
HQ File Number	HQRNORM APPLY 00036905AM21																
RA File Number	03AA04012231 AM21																
Licence No and Date	0311000112/11/12/2020																
Norms Committee Decision:																	
The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comment of Consultant (TEC-3) given via email dated 27.07.2022 as under:																	
<table><tr><td>ITCHS Code</td><td>Export Item</td><td>Export Quantity</td><td>ITCHS Code</td><td>Import Item</td><td>Recommended Quantity</td></tr><tr><td>73079290</td><td>Coupling (Size 4-1/2" - P110CY - OD 134, ID 101 (25.060 MT)) (4205 Number & weight = 5.96Kg/Unit)</td><td>761.00 Meter</td><td>73043929</td><td>Carbon Steel Seamless Pipes</td><td>36 MT</td></tr></table>						ITCHS Code	Export Item	Export Quantity	ITCHS Code	Import Item	Recommended Quantity	73079290	Coupling (Size 4-1/2" - P110CY - OD 134, ID 101 (25.060 MT)) (4205 Number & weight = 5.96Kg/Unit)	761.00 Meter	73043929	Carbon Steel Seamless Pipes	36 MT
ITCHS Code	Export Item	Export Quantity	ITCHS Code	Import Item	Recommended Quantity												
73079290	Coupling (Size 4-1/2" - P110CY - OD 134, ID 101 (25.060 MT)) (4205 Number & weight = 5.96Kg/Unit)	761.00 Meter	73043929	Carbon Steel Seamless Pipes	36 MT												
Note:																	
1. The words “4205 Number & weight = 5.96Kg/Unit” may be added in the description of export																	

item.

2. Grade of steel to match in export & import.

RA concerned may take suitable consequential action accordingly.

Case No.	50 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	SHARMA METALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM REVIW00001625AM23
RA File Number	05AA04018957 AM21
Licence No and Date	0511000233/16/12/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	51 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	LLABDHI MANUFACTURING LLP
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00043947AM21
RA File Number	03AA04013322 AM21
Licence No and Date	0311000244/21/12/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	52 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022

and Date	
HQ File Number	HQRNORM REVIW00001992AM23
RA File Number	04AA04005092 AM21
Licence No and Date	0411000133/13/01/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	53 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00084376AM21
RA File Number	04AA04006421 AM21
Licence No and Date	0411000302/15/02/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	54 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	UNIVERSAL CABLES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00114311AM21
RA File Number	56AA04002508 AM21
Licence No and Date	5611000220/26/03/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 04.04.2022 followed by a reminder on 14.06.2022 was issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to send final reminder to the applicant for furnishing the requisite information within 15 days. The case stands deferred.	

Case No.	55 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	STERLING ENTERPRISES
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00028072AM22
RA File Number	03AA04000456 AM22
Licence No and Date	0311003356/28/04/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	56 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	TAMRA DHATU UDYOG PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00028295AM22
RA File Number	02AA04001952 AM22
Licence No and Date	0211000607/28/04/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	57 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00029465AM22
RA File Number	07AA04002602 AM22
Licence No and Date	0711001011/29/04/2021
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	58 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	BHAGYANAGAR INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00029369AM22
RA File Number	092404000469 AM21
Licence No and Date	0911000744/29/04/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	59 / NC/2/MEET/Jun/202223/8
Case Status	Case Approved
Party Name	TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00031236AM22
RA File Number	09AA04001884 AM22
Licence No and Date	0911000759/03/05/2021
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (TEC-3) given vide email dated 27.07.2022 as under: 1. The quantity of import items at Sl. No. 1, 8 & 15 may be allowed as net plus 0.4% wastage i.e. as applied for. 2. The quantity of import items at Sl. No. 2, 9 & 16 may be allowed as net plus 1% wastage. 3. The quantity of import items at Sl. No. 3, 10 & 17 may be allowed on net to net basis. 4. The quantity of import items at Sl. No. 4 to 7, 11 to 14 & 18 to 21 may be allowed as per GN-4. RA concerned may take suitable consequential action accordingly.	

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Case No.	60 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	BHAGYANAGAR COPPER PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00032245AM22
RA File Number	09AA04000714 AM22
Licence No and Date	0911000767/04/05/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	61 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	MASSILLY INDIA PACKAGING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00034497AM22
RA File Number	07AA04003092 AM22
Licence No and Date	0711001041/06/05/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	62 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00038447AM22
RA File Number	04AA04003586 AM22

Licence No and Date	0411000796/11/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of the TE: 1. Comprehensive clear list of import with quantity of import, quantity consumed and wastage claimed for each import item. 2. Calculation sheet for import quantity with stage-wise wastages justifying the wastage claimed, supported by dimensional drawings and weight. The case stands deferred.	

Case No.	63 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00039254AM22
RA File Number	04AA04002680 AM22
Licence No and Date	0411000805/12/05/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	64 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00042292AM22
RA File Number	04AA04003867 AM22
Licence No and Date	0411000829/17/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of the TE:	

1. Comprehensive clear list of import with quantity of import, quantity consumed and wastage claimed for each import item.
2. Calculation sheet for import quantity with stage-wise wastages justifying the wastage claimed, supported by dimensional drawings and weight.

The case stands deferred.

Case No.	65 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00042324AM22
RA File Number	04AA04003585 AM22
Licence No and Date	0411000838/17/05/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of the TE:	
1. Comprehensive clear list of import with quantity of import, quantity consumed and wastage claimed for each import item. 2. Calculation sheet for import quantity with stage-wise wastages justifying the wastage claimed, supported by dimensional drawings and weight.	
The case stands deferred.	

Case No.	66 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00042267AM22
RA File Number	04AA04003941 AM22
Licence No and Date	0411000826/17/05/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of the TE:

1. Comprehensive clear list of import with quantity of import, quantity consumed and wastage claimed for each import item.
2. Calculation sheet for import quantity with stage-wise wastages justifying the wastage claimed, supported by dimensional drawings and weight.

The case stands deferred.

Case No.	67 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	HISAR METAL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00045195AM22
RA File Number	05AA04014994 AM22
Licence No and Date	0511002677/18/05/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	68 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	TRASCCON INTERCONNECTION SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00045355AM22
RA File Number	07AA04003324 AM22
Licence No and Date	0711001111/18/05/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 22.07.2022 was issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.	

Case No.	69 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	TRASCCON INTERCONNECTION SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00045356AM22
RA File Number	07AA04004454 AM22
Licence No and Date	0711001112/18/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 22.07.2022 was issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.	

Case No.	70 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	APL METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00050007AM22
RA File Number	02AA04005025 AM22
Licence No and Date	0211000732/24/05/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	71 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	KSP INC
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00049869AM22

RA File Number	05AA04017766 AM22
Licence No and Date	0511002771/24/05/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	72 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	KSP INC
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00049870AM22
RA File Number	05AA04017747 AM22
Licence No and Date	0511002772/24/05/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	73 / NC/2/MEET/Jun/202223/8
Case Status	Case Approved
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00101132AM22
RA File Number	03AA04017735 AM22
Licence No and Date	0311004086/27/05/2021
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (TEC-3) given vide email dated 26.07.2022 as under: 1. The quantity of import item (Aluminium Ingot) may be allowed as net plus 1% wastage. 2. The quantity of import item (Bonded Semicon Compound (DYM-515)) may be allowed as net plus 5% wastage. 3. The quantity of import item (Strippable Semicon Compound) may be allowed as net plus 5% wastage. 4. The quantity of import item (Electrolytic High Conductivity Copper Tape) may be allowed as	

net plus 1% wastage.

5. The quantity of import item (PVC Resin (Suspension Grade)) may be allowed as net plus 5% wastage.
6. The quantity of import item (PVC Plasticizer-Totm) may be allowed as net plus 5% wastage.
7. The quantity of import item (Copper Cathode) may be allowed as net plus 1% wastage.
8. The quantity of import item (Low Density Polyethylene (LDPE)) may be allowed as net plus 5% wastage.
9. The quantity of import item (Vinyltrimethoxysilane) may be allowed as net plus 5% wastage.
10. The quantity of import item (Tert Butyl Cumyl Peroxide) may be allowed as net plus 5% wastage.
11. The quantity of import item (Antioxidant) may be allowed as net plus 5% wastage.
12. The quantity of import item (Wooden Cable Drum) may be allowed as per packing policy.
13. The quantity of import item (Steel Wire Rod) may be allowed as net plus 2% wastage.
14. The quantity of import item (Zinc Ingot) may be allowed as 4% of weight of steel to be galvanized.
15. The quantity of import item (Glass Mica Tape) may be allowed as net plus 2% wastage.
16. The quantity of import item (Aluminium Trihydrate Fire Retardant (ATH OL104LEO)) may be allowed as net plus 5% wastage.
17. The quantity of import item (Magnesium Hydroxide (ECOPIREN 3.5 NP)) may be allowed as net plus 5% wastage.
18. The quantity of import item (Ethylene Vinyl Acetate) may be allowed as net plus 5% wastage.
19. The quantity of import item (Ethylene Acrylic Ester Co Polymer) may be allowed as net plus 5% wastage.
20. The quantity of import item (Grafted Copolymer) may be allowed as net plus 5% wastage.
21. The quantity of import item (Polyolefin Elastomer (ENGAGE 7256)) may be allowed as net plus 5% wastage.
22. The quantity of import item (HDPE Compound) may be allowed as net plus 5% wastage.

Note:

1. **Grade of steel to match in import & export item.**
2. **Size & weight of export items as given in the application may be incorporated in the description of export items.**

RA concerned may take suitable consequential action accordingly.

Case No.	74 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	DIAMOND METAL SCREENS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00104575AM22
RA File Number	07AA04005350 AM22

Licence No and Date	0711001213/01/06/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	75 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	SHRI SABHARI SMELTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00105075AM22
RA File Number	04AA04004525 AM22
Licence No and Date	0411000922/02/06/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	76 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	BHAGYANAGAR COPPER PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00105661AM22
RA File Number	09AA04003279 AM22
Licence No and Date	0911000999/02/06/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	77 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	VESTAS WIND TECHNOLOGY INDIA PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022

and Date	
HQ File Number	HQRNORM APPLY 00106943AM22
RA File Number	04AA04004007 AM22
Licence No and Date	0411000939/04/06/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of the TE:	
1. Comprehensive clear list of import with quantity of import, quantity consumed and wastage claimed for each import item. 2. Calculation sheet for import quantity with stage-wise wastages justifying the wastage claimed, supported by dimensional drawings and weight.	
The case stands deferred.	

Case No.	78 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	MEHTA STONE CONSORTIUM
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00108638AM22
RA File Number	05AA04022825 AM22
Licence No and Date	0511002996/07/06/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	79 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	APT GLOBAL MARINE ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00110128AM22
RA File Number	04AA04005073 AM22
Licence No and Date	0411000947/08/06/2021
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	80 / NC/2/MEET/Jun/202223/8
Case Status	Case Approved
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00110162AM22
RA File Number	03AA04021120 AM22
Licence No and Date	0311004440/08/06/2021

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (TEC-3) given vide email dated 26.07.2022 as under:

1. The quantity of import item (Aluminium Ingot) may be allowed as **net plus 1% wastage**.
2. The quantity of import item (Bonded Semicon Compound (DYM-515)) may be allowed as net plus 5% wastage.
3. The quantity of import item (Strippable Semicon Compound) may be allowed as net plus 5% wastage.
4. The quantity of import item (Electrolytic High Conductivity Copper Tape) may be allowed as net plus 1% wastage.
5. The quantity of import item (PVC Resin (Suspension Grade)) may be allowed as net plus 5% wastage.
6. The quantity of import item (PVC Plasticizer-TOTM) may be allowed as net plus 5% wastage.
7. The quantity of import item (Copper Cathode) may be allowed as net plus 1% wastage.
8. The quantity of import item (Low Density Polyethylene (LDPE)) may be allowed as net plus 5% wastage.
9. The quantity of import item (Vinyltrimethoxysilane) may be allowed as net plus 5% wastage.
10. The quantity of import item (Tert Butyl Cumyl Peroxide) may be allowed as net plus 5% wastage.
11. The quantity of import item (Antioxidant) may be allowed as net plus 5% wastage.
12. The quantity of import item (Wooden Cable Drum) may be allowed as per packing policy.
13. The quantity of import item (Steel Wire Rod) may be allowed as net plus 2% wastage.
14. The quantity of import item (Zinc Ingot) may be allowed as 4% of weight of steel to be galvanized.
15. The quantity of import item (Nulon Compound) may be allowed as net plus 5% wastage.
16. The quantity of import item (Aluminium Trihydrate Fire Retardant (ATH OL104LEO)) may be allowed as net plus 5% wastage.
17. The quantity of import item (Magnesium Hydroxide (ECOPIREN 3.5 NP)) may be allowed as net plus 5% wastage.

18. The quantity of import item (Ethylene Vinyl Acetate) may be allowed as net plus 5% wastage.
19. The quantity of import item (Ethylene Acrylic Ester Co Polymer) may be allowed as net plus 5% wastage.
20. The quantity of import item (Grafted Copolymer) may be allowed as net plus 5% wastage.
21. The quantity of import item (Polyolefin Elastomer (ENGAGE 7256)) may be allowed as net plus 5% wastage.
22. The quantity of import item (HDPE Compound) may be allowed as net plus 5% wastage.

Note:

1. **Grade of steel to match in import & export item.**
2. **Size & weight of export items as given in the application may be incorporated in the description of export items.**

RA concerned may take suitable consequential action accordingly.

Case No.	81 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00111013AM22
RA File Number	04AA04005422 AM22
Licence No and Date	0411000957/09/06/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of the TE: 1. Comprehensive clear list of import with quantity of import, quantity consumed and wastage claimed for each import item. 2. Calculation sheet for import quantity with stage-wise wastages justifying the wastage claimed, supported by dimensional drawings and weight. The case stands deferred.	

Case No.	82 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00111977AM22
RA File Number	04AA04005417 AM22
Licence No and Date	0411000959/10/06/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of the TE: 1. Comprehensive clear list of import with quantity of import, quantity consumed and wastage claimed for each import item. 2. Calculation sheet for import quantity with stage-wise wastages justifying the wastage claimed, supported by dimensional drawings and weight. The case stands deferred.	

Case No.	83 / NC/2/MEET/Jun/202223/8
Case Status	Case Approved
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00114261AM22
RA File Number	03AA04011994 AM22
Licence No and Date	0311004602/14/06/2021
Norms Committee Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (TEC-3) given vide email dated 26.07.2022 as under: 1. The quantity of import item (Aluminium Ingot) may be allowed as net plus 1% wastage. 2. The quantity of import item (PVC Resin (Suspension Grade)) may be allowed as net plus 5% wastage. 3. The quantity of import item (PVC Plasticizer-TOTM) may be allowed as net plus 5% wastage. 4. The quantity of import item (Copper Cathode) may be allowed as net plus 1% wastage. 5. The quantity of import item (Low Density Polyethylene (LDPE)) may be allowed as net plus 5% wastage. 6. The quantity of import item (Vinyltrimethoxysilane) may be allowed as net plus 5% wastage. 7. The quantity of import item (Tert Butyl Cumyl Peroxide) may be allowed as net plus 5% wastage. 8. The quantity of import item (Antioxidant) may be allowed as net plus 5% wastage.	

9. The quantity of import item (Wooden Cable Drum) may be allowed as per packing policy.
10. The quantity of import item (Steel Wire Rod) may be allowed as net plus 2% wastage.
11. The quantity of import item (Zinc Ingot) may be allowed as 4% of weight of steel to be galvanized.
12. The quantity of import item (Glass Mica Tape) may be allowed as net plus 2% wastage.
13. The quantity of import item (Aluminium Trihydrate Fire Retardant (ATH OL104LEO)) may be allowed as net plus 5% wastage.
14. The quantity of import item (Magnesium Hydroxide (ECOPIREN 3.5 NP)) may be allowed as net plus 5% wastage.
15. The quantity of import item (Ethylene Vinyl Acetate) may be allowed as net plus 5% wastage.
16. The quantity of import item (Ethylene Acrylic Ester Co Polymer) may be allowed as net plus 5% wastage.
17. The quantity of import item (Grafted Copolymer) may be allowed as net plus 5% wastage.
18. The quantity of import item (Polyolefin Elastomer (Engage 7256)) may be allowed as net plus 5% wastage.

Note:

1. **Grade of steel to match in import & export item.**
2. **Size & weight of export items as given in the application may be incorporated in the description of export items.**

RA concerned may take suitable consequential action accordingly.

Case No.	84 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00114336AM22
RA File Number	04AA04002686 AM22
Licence No and Date	0411000971/14/06/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	85 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	NAMO ALLOYS PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00116935AM22
RA File Number	05AA04028956 AM22
Licence No and Date	0511003193/17/06/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	86 / NC/2/MEET/Jun/202223/8
Case Status	Case Approved
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00119040AM22
RA File Number	03AA04006460 AM22
Licence No and Date	0311004770/20/06/2021
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (TEC-3) given vide email dated 26.07.2022 as under: 1. The quantity of import item (Aluminium Ingots) may be allowed as net plus 1% wastage. 2. The quantity of import item (XLPE Compound) may be allowed as net plus 2.5% wastage. 3. The quantity of import item (PVC Resin) may be allowed as net plus 1% wastage. 4. The quantity of import item (Aluminium Wire Rod) may be allowed as net plus 1% wastage. 5. The quantity of import item (Copper Wire Rod: 8 mm Dia) may be allowed as net plus 1% wastage. RA concerned may take suitable consequential action accordingly.	

Case No.	87 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022

HQ File Number	HQRNORM REVIW00001994AM23
RA File Number	04AA04003795 AM22
Licence No and Date	0411001041/24/06/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	88 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00125844AM22
RA File Number	34AA04002746 AM22
Licence No and Date	3411000772/28/06/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of the TE:	
1. A copy of complete set of application (ANF-4A) & information as per Appendix-4E.	
The case stands deferred.	

Case No.	89 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	VESTAS WIND TECHNOLOGY INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00125966AM22
RA File Number	08AA04008483 AM22
Licence No and Date	0811001864/28/06/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of the TE:

1. Comprehensive clear list of import with quantity of import, quantity consumed and wastage claimed for each import item.
2. Calculation sheet for import quantity with stage-wise wastages justifying the wastage claimed, supported by dimensional drawings and weight.

The case stands deferred.

Case No.	90 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	SAMYAK METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00126048AM22
RA File Number	05AA04033634 AM22
Licence No and Date	0511003304/28/06/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	91 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00129314AM22
RA File Number	04AA04005930 AM22
Licence No and Date	0411001066/02/07/2021
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	92 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00129318AM22
RA File Number	04AA04005947 AM22
Licence No and Date	0411001067/02/07/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	93 / NC/2/MEET/Jun/202223/8
Case Status	Case Approved
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00129877AM22
RA File Number	03AA04032957 AM22
Licence No and Date	0311005084/03/07/2021
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (TEC-3) given vide email dated 25.07.2022 as under: 1. The quantity of import item (Aluminium Ingot) may be allowed as net plus 1% wastage. 2. The quantity of import item (Bonded Semicon Compound (DYM-515)) may be allowed as net plus 5% wastage. 3. The quantity of import item (Strippable Semicon Compound) may be allowed as net plus 5% wastage. 4. The quantity of import item (Electrolytic High Conductivity Copper Tape) may be allowed as net plus 1% wastage. 5. The quantity of import item (PVC Resin (Suspension Grade)) may be allowed as net plus	

5% wastage.

6. The quantity of import item (**PVC Plasticizer-TOTM**) may be allowed as net plus 5% wastage.
7. The quantity of import item (**Copper Cathode**) may be allowed as net plus 1% wastage.
8. The quantity of import item (**Low Density Polyethylene (LDPE)**) may be allowed as net plus 5% wastage.
9. The quantity of import item (**Vinyl trimethoxysilane**) may be allowed as net plus 5% wastage.
10. The quantity of import item (**Tert Butyl Cumyl Peroxide**) may be allowed as net plus 5% wastage.
11. The quantity of import item (**Antioxidant**) may be allowed as net plus 5% wastage.
12. The quantity of import item (**Wooden Cable Drum**) may be allowed as per packing policy.
13. The quantity of import item (**Steel Wire Rod**) may be allowed as net plus 2% wastage.
14. The quantity of import item (**Zinc Ingot**) may be allowed as 4% of weight of steel to be galvanized.
15. The quantity of import item (**Glass Mica Tape**) may be allowed as net plus 2% wastage.
16. The quantity of import item (**Aluminium Trihydrate Fire Retardant (ATH OL104LEO)**) may be allowed as net plus 5% wastage.
17. The quantity of import item (**Magnesium Hydroxide (Ecopiren3.5 NP)**) may be allowed as net plus 5% wastage.
18. The quantity of import item (**Ethylene Vinyl Acetate**) may be allowed as net plus 5% wastage.
19. The quantity of import item (**Ethylene Acrylic Ester Co Polymer**) may be allowed as net plus 5% wastage.
20. The quantity of import item (**Grafted Copolymer**) may be allowed as net plus 5% wastage.
21. The quantity of import item (**Polyolefin Elastomer (Engage 7256)**) may be allowed as net plus 5% wastage.
22. The quantity of import item (**Nulon Compound**) may be allowed as net plus 5% wastage.
23. The quantity of import item (**PVC Compound**) may be allowed as net plus 5% wastage.
24. The quantity of import item (**Trina- Male TS4 Solar Cables Connectors**) may be allowed on net to net basis as per GN-4.
25. The quantity of import item (**Trina - Female TS4 Solar Cables Connectors**) may be allowed on net to net basis as per GN-4.

Note:

1. **Grade of steel to match in import & export item.**
2. **Size & weight of export items as given in the application may be incorporated in the description of export items.**

RA concerned may take suitable consequential action accordingly.

Case No.	94 / NC/2/MEET/Jun/202223/8
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Case Status	Case Deferred
Party Name	DYNAMIC CABLES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00131473AM22
RA File Number	13AA04008899 AM22
Licence No and Date	1311000429/05/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of the TE: 1. A copy of complete set of application (ANF-4A) along with all the relevant documents. The case stands deferred.	

Case No.	95 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00131130AM22
RA File Number	03AA04031965 AM22
Licence No and Date	0311005112/05/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that Consultant (TEC-3) has given comments for import item at Sl. No. 1. Further, the case was discussed in the meeting and the Committee decided to refer the case to Consultant (TEC-1) for comments on rest of the import items. The case stands deferred.	

Case No.	96 / NC/2/MEET/Jun/202223/8
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Case Status	Case Deferred
Party Name	STANCOR ALLOYS INC.
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00131816AM22
RA File Number	03AA04033724 AM22
Licence No and Date	0311005138/06/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of the TE: 1. A copy of complete set of application (ANF-4A) along with all the relevant documents. 2. Specific size of import & export items. 3. Stage-wise wastage. The case stands deferred.	

Case No.	97 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00131817AM22
RA File Number	03AA04031957 AM22
Licence No and Date	0311005139/06/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that Consultant (TEC-3) has given comments for import item at Sl. No. 1. Further, the case was discussed in the meeting and the Committee decided to refer the case to Consultant (TEC-1) for comments on rest of the import items. The case stands deferred.	

Case No.	98 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	MOTION METRIKS COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00133209AM22
RA File Number	03AA04044177 AM22
Licence No and Date	0311005178/07/07/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	99 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00134240AM22
RA File Number	07AA04013294 AM22
Licence No and Date	0711001435/08/07/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	100 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	SAMYAK METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00134486AM22
RA File Number	05AA04051035 AM22
Licence No and Date	0511003557/08/07/2021
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	101 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	HEAT TRACE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00135503AM22
RA File Number	05AA04034250 AM22
Licence No and Date	0511003570/09/07/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	102 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00137020AM22
RA File Number	02AA04013401 AM22
Licence No and Date	0211000923/12/07/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	103 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022

and Date	
HQ File Number	HQRNORM APPLY 00136602AM22
RA File Number	03AA04031820 AM22
Licence No and Date	0311005306/12/07/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	104 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00138542AM22
RA File Number	03AA04044779 AM22
Licence No and Date	0311005350/14/07/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	105 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00138700AM22
RA File Number	13AA04010958 AM22
Licence No and Date	1311000444/14/07/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	106 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00141689AM22
RA File Number	04AA04012908 AM22
Licence No and Date	0411001147/19/07/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	107 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	PILOT INDUSTRIES LTD
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00142441AM22
RA File Number	05AA04053843 AM22
Licence No and Date	0511003722/19/07/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	108 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	NAMO ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00143180AM22
RA File Number	05AA04056771 AM22
Licence No and Date	0511003750/20/07/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	109 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	CHAMBAL ALUMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00142878AM22
RA File Number	13AA04009972 AM22
Licence No and Date	1311000454/20/07/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	110 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	SHRI SABHARI SMELTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00142902AM22
RA File Number	04AA04008307 AM22
Licence No and Date	0411001161/20/07/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	111 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	ALTRUISTIC METAL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00143056AM22
RA File Number	05AA04057268 AM22
Licence No and Date	0511003746/20/07/2021
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	112 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	PEE GEE INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00144980AM22
RA File Number	05AA04057470 AM22
Licence No and Date	0511003770/22/07/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	113 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	ELECTRO COPPER & ALLOYS MFG . CO
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00145145AM22
RA File Number	02AA04015037 AM22
Licence No and Date	0211000970/22/07/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	114 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	NAGREEKA INDCON PRODUCTS PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022

and Date	
HQ File Number	HQRNORM APPLY 00145983AM22
RA File Number	03AA04029925 AM22
Licence No and Date	0311005575/23/07/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	115 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	SAMYAK METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00146097AM22
RA File Number	05AA04057536 AM22
Licence No and Date	0511003801/23/07/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	116 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	AKSHAY ALUMINIUM ALLOYS LLP
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00146211AM22
RA File Number	05AA04057255 AM22
Licence No and Date	0511003805/24/07/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	117 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00147600AM22
RA File Number	04AA04014281 AM22
Licence No and Date	0411001192/26/07/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	118 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	AKSHAY ALUMINIUM ALLOYS LLP
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00147644AM22
RA File Number	05AA04059338 AM22
Licence No and Date	0511003831/26/07/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	119 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	SIEMENS GAMESA RENEWABLE POWER PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00147590AM22
RA File Number	04AA04015069 AM22
Licence No and Date	0411001190/26/07/2021
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to ask the applicant to furnish the details	

regarding surrender of the license.

Case stands deferred.

Case No.	120 / NC/2/MEET/Jun/202223/8
Case Status	Case Approved
Party Name	SIEMENS GAMESA RENEWABLE POWER PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00147595AM22
RA File Number	04AA04015140 AM22
Licence No and Date	0411001191/26/07/2021

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (TEC-1) given vide email dated 25.07.2022 as under:

1. The total net weight of export item is 1647.43MT.
2. The quantity of import item at Sl. No. 1 may be allowed as 12441.60Kgs.
3. The quantity of import item at Sl. No. 2 may be allowed as 56536.60Kgs.
4. The quantity of import item at Sl. No. 3 may be allowed as 25401.60Kgs.
5. The quantity of import item at Sl. No. 4 may be allowed as 44.64Kgs.
6. The quantity of import item at Sl. No. 7 may be allowed as 1918.08Kgs.
7. The quantity of import item at Sl. No. 8 may be allowed as 8737.92Kgs.
8. The quantity of import item at Sl. No. 11 may be allowed as 118.80Kgs.
9. The quantity of import item at Sl. No. 52 may be allowed as 324.72Kgs.
10. The quantity of import item at Sl. No. 53 may be allowed as 162.72Kgs.
11. The quantity of import item at Sl. No. 54 may be allowed as 140232.96Kgs.
12. The quantity of import item at Sl. No. 55 may be allowed as 76867.92Kgs.
13. The quantity of import item at Sl. No. 56 may be allowed as 105338.88Kgs.
14. The quantity of import item at Sl. No. 57 may be allowed as 247797.36Kgs.
15. The quantity of import item at Sl. No. 59 may be allowed as 410065.20Kgs.
16. The quantity of import item at Sl. No. 60 may be allowed as 14895.36Kgs.
17. The quantity of import item at Sl. No. 73 may be allowed as 8246.88Kgs.
18. The quantity of import items at Sl. No. 12, 50, 51, 62 & 63 may not be allowed as these items not imported.
19. The quantity of import items at Sl. No. 14 to 48, 61 & 64 to 72 may be allowed as per GN-4.
20. The quantity of import items at Sl. No. 13 & 49 may be allowed as applied for and overall value restricted to 1.41 % of FOB value.
21. The quantity of rest of the import items may be allowed as applied for.

RA concerned may take suitable consequential action accordingly.

Case No.	121 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00148783AM22
RA File Number	03AA04051138 AM22
Licence No and Date	0311005685/28/07/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	122 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00148861AM22
RA File Number	03AA04053118 AM22
Licence No and Date	0311005688/28/07/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	123 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred

Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00149385AM22
RA File Number	04AA04017104 AM22
Licence No and Date	0411001202/28/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of the TE: 1. Comprehensive clear list of import with quantity of import, quantity consumed and wastage claimed for each import item. 2. Calculation sheet for import quantity with stage-wise wastages justifying the wastage claimed, supported by dimensional drawings and weight. The case stands deferred.	

Case No.	124 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00149413AM22
RA File Number	04AA04016816 AM22
Licence No and Date	0411001205/28/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of the TE: 1. Comprehensive clear list of import with quantity of import, quantity consumed and wastage claimed for each import item. 2. Calculation sheet for import quantity with stage-wise wastages justifying the wastage claimed, supported by dimensional drawings and weight. The case stands deferred.	

Case No.	125 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00149414AM22
RA File Number	04AA04016804 AM22
Licence No and Date	0411001206/28/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of the TE: 1. Comprehensive clear list of import with quantity of import, quantity consumed and wastage claimed for each import item. 2. Calculation sheet for import quantity with stage-wise wastages justifying the wastage claimed, supported by dimensional drawings and weight. The case stands deferred.	

Case No.	126 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00149727AM22
RA File Number	04AA04014646 AM22
Licence No and Date	0411001207/29/07/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	127 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred

Party Name	SIECHEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00150563AM22
RA File Number	04AA04017503 AM22
Licence No and Date	0411001220/30/07/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	128 / NC/2/MEET/Jun/202223/8
Case Status	Case Approved
Party Name	MONTEX GLASS FIBRE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00168408AM22
RA File Number	03AA04066441 AM22
Licence No and Date	0311006340/23/08/2021

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (TEC-1) given via email dated 25.07.2022 as under:

ITCHS Code	Export Item	Export Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
76072090	Aluminium Foil Polythelene Laminated Glass Fabric (Aluglass)	75000 Kgs	1	70191900	Glass Filament Yarn	1.05Kgs/Kg content in the export product
			2	76071190	Aluminium Foil or relevant micron (upto 20 Microns)	1.02Kgs/Kg content in the export product
			3	39069090	Polyvinyl Alcohol (Glue)	1.00Kgs/Kg content in the export product
			4	39011090	LDPE	1.00Kgs/Kg

					Polyethelene	content in the export product
RA concerned may take suitable consequential action accordingly.						

Case No.	129 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00194483AM22
RA File Number	03AA04071391 AM22
Licence No and Date	0311007226/26/09/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	130 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00197782AM22
RA File Number	03AA040106953 AM22
Licence No and Date	0311007358/29/09/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	131 / NC/2/MEET/Jun/202223/8				
Case Status	Case Approved				
Party Name	INFLO INTERNATIONAL INC				
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022				
HQ File Number	HQRNORM APPLY 00205415AM22				
RA File Number	08AA04032136 AM22				
Licence No and Date	0811002829/07/10/2021				
Norms Committee Decision:					
The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (SKB) as under:					
ITCHS Code	Export Item	Export Quantity	ITCHS Code	Import Item	Recommended Quantity
79039000	Zinc Powder	300000 Kgs	79039000	Unprocessed Zinc Powder Below 60 Mesh	301500Kgs with 0.50% wastage on net weight of export product
RA concerned may take suitable consequential action accordingly.					

Case No.	132 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM REVIW00001995AM23
RA File Number	04AA04035723 AM22
Licence No and Date	0411001860/23/11/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	133 / NC/2/MEET/Jun/202223/8				
Case Status	Case Deferred				

Party Name	KARAMTARA ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00349122AM22
RA File Number	03AX04000878 AM22
Licence No and Date	0311011273/09/02/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	134 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	CHHAPERIA INTERNATIONAL COMPANY
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00349171AM22
RA File Number	07AX04000350 AM22
Licence No and Date	0711003189/09/02/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	135 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00348329AM22
RA File Number	04AX04000199 AM22
Licence No and Date	0411002604/09/02/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

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Case No.	136 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00348529AM22
RA File Number	04AX04000198 AM22
Licence No and Date	0411002606/09/02/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	137 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	ESSEL FOUNDRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00348531AM22
RA File Number	05AX04000900 AM22
Licence No and Date	0511008715/09/02/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	138 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	U M CABLES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00349749AM22

RA File Number	03AX04001104 AM22
Licence No and Date	0311011280/10/02/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	139 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	SALZER ELECTRONICS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00352184AM22
RA File Number	32AX04000152 AM22
Licence No and Date	3211002505/11/02/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	140 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	DEWAN & SONS
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00356006AM22
RA File Number	05AX04000977 AM22
Licence No and Date	0511008829/15/02/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	141 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00356123AM22
RA File Number	03AX04000438 AM22
Licence No and Date	0311011432/15/02/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	142 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	WAAREE ENERGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00356274AM22
RA File Number	52AX04000076 AM22
Licence No and Date	5211002030/15/02/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	143 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00357467AM22
RA File Number	05AX04000979 AM22
Licence No and Date	0511009133/16/02/2022
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	144 / NC/2/MEET/Jun/202223/8
Case Status	Case Approved
Party Name	TATA INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00357525AM22
RA File Number	03AX04000574 AM22
Licence No and Date	0311011467/16/02/2022

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (SKB) as under:

Sl. No.	ITCHS Code	Export Item	Export Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	72149 990	Rectangular/ Square Hot Rolled Bar (Collector Bar) / Round Hot Rolled Anode Bar/ Stub/ Pin	4590 MT	1	72071290	Non Alloy Steel Slabs	4743.75MT with 15% wastage on net weight of non-alloy steel in the export product.
2	72159 090	Customized Machined Collector Bar (with/ without Copper ETP Rods)	9174 MT	2	72071290	Non Alloy Steel Slabs	9487.50MT with 15% wastage on net weight of non-alloy steel in the export product.
				3	74071030	Copper Rods and Bar Plates	924MT with nil wastage

RA concerned may take suitable consequential action accordingly.

Case No.	145 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	SPECIAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00356975AM22
RA File Number	05AX04000962 AM22
Licence No and Date	0511008943/16/02/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	146 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00358650AM22
RA File Number	04AX04000225 AM22
Licence No and Date	0411002664/17/02/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	147 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	R T JAIN AND COMPANY
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00359678AM22
RA File Number	03AX04001297 AM22
Licence No and Date	0311011560/18/02/2022
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	148 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00359895AM22
RA File Number	03AX04000985 AM22
Licence No and Date	0311011581/18/02/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	149 / NC/2/MEET/Jun/202223/8
Case Status	Case Approved
Party Name	SIECHEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00361781AM22
RA File Number	04AX04000237 AM22
Licence No and Date	0411002704/21/02/2022
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U. O. No. P-47011/136/2019-TSW dated 26.07.2022 received via email dated 26.07.2022 as under: 1. Taking clue from Engineering Table-5, quantities of import items at Sl. No. 1 to 13 (8mm Continuous Cast Copper Rod) may be allowed as 217.60Kgs., 13205.60Kgs., 2635.68Kgs, 5402.74Kgs, 221.98Kgs, 876.67Kgs, 10484.478Kgs, 2986.332Kgs, 81.60Kgs, 77.693Kgs, 55.495 Kgs, 166.485Kgs and 277.475Kgs respectively. RA concerned may take suitable consequential action accordingly.	

Case No.	150 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00363090AM22
RA File Number	03AX04001313 AM22
Licence No and Date	0311011645/22/02/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	151 / NC/2/MEET/Jun/202223/8
Case Status	Case Rejected
Party Name	LIVING CARE INDIA
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00363635AM22
RA File Number	03AX04001305 AM22
Licence No and Date	0311011667/22/02/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 31.05.2022 followed by reminders on 15.06.2022 & 30.06.2022 were issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	152 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred

Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00364279AM22
RA File Number	04AX04000249 AM22
Licence No and Date	0411002723/23/02/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of the TE: 1. Comprehensive clear list of import with quantity of import, quantity consumed and wastage claimed for each import item. 2. Calculation sheet for import quantity with stage-wise wastages justifying the wastage claimed, supported by dimensional drawings and weight. The case stands deferred.	

Case No.	153 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00364284AM22
RA File Number	04AX04000246 AM22
Licence No and Date	0411002724/23/02/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of the TE: 1. Comprehensive clear list of import with quantity of import, quantity consumed and wastage claimed for each import item. 2. Calculation sheet for import quantity with stage-wise wastages justifying the wastage claimed, supported by dimensional drawings and weight. The case stands deferred.	

Case No.	154 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00365094AM22
RA File Number	04AX04000247 AM22
Licence No and Date	0411002730/23/02/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of the TE: 1. Comprehensive clear list of import with quantity of import, quantity consumed and wastage claimed for each import item. 2. Calculation sheet for import quantity with stage-wise wastages justifying the wastage claimed, supported by dimensional drawings and weight. The case stands deferred.	

Case No.	155 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00365823AM22
RA File Number	04AX04000248 AM22
Licence No and Date	0411002733/24/02/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of the TE: 1. Comprehensive clear list of import with quantity of import, quantity consumed and wastage claimed for each import item. 2. Calculation sheet for import quantity with stage-wise wastages justifying the wastage claimed,	

supported by dimensional drawings and weight.

The case stands deferred.

Case No.	156 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	JINDAL SAW LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00365851AM22
RA File Number	05AX04001072 AM22
Licence No and Date	0511010468/24/02/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	157 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	HINDUSTAN PRESSINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00366460AM22
RA File Number	31AX04000069 AM22
Licence No and Date	3111001113/24/02/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	158 / NC/2/MEET/Jun/202223/8
Case Status	Case Approved
Party Name	SIECHEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022

and Date	
HQ File Number	HQRNORM APPLY 00367380AM22
RA File Number	04AX04000258 AM22
Licence No and Date	0411002759/25/02/2022
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U. O. No. P-47011/136/2019-TSW dated 26.07.2022 received via email dated 26.07.2022 as under: 1. Taking clue from Engineering Table-5, quantities of import items at Sl. No. 1 to 13 & 15 (8mm continuous Cast Copper Rod) may be allowed as applied for i.e. 540.71Kgs., 2683.39Kgs., 2421.10Kgs, 8.07Kgs, 32.28Kgs, 16.14Kgs, 32.28Kgs, 48.42Kgs, 80.70Kgs, 24.21Kgs, 20.98 Kgs, 33.90Kgs, 338.95 Kgs and 202.94Kgs respectively. 2. Taking clue from Engineering Table-5, quantity of import items at Sl. No. 14 (8mm Continuous Cast Copper Rod) may be allowed as 477.80Kgs. RA concerned may take suitable consequential action accordingly.	

Case No.	159 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	MOTILAL DISHED-ENDS WORKS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00370573AM22
RA File Number	03AX04001344 AM22
Licence No and Date	0311011992/28/02/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	160 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00371374AM22
RA File Number	04AX04000262 AM22

Licence No and Date	0411002783/01/03/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	161 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	AMTRAN MAGNETICS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00371701AM22
RA File Number	34AX04000309 AM22
Licence No and Date	3411001883/01/03/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	162 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	BHAGYANAGAR COPPER PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00371817AM22
RA File Number	09AX04000157 AM22
Licence No and Date	0911002589/01/03/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	163 / NC/2/MEET/Jun/202223/8
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Case Status	Case Rejected
Party Name	SHARBIN INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00372354AM22
RA File Number	08AX04000549 AM22
Licence No and Date	0811004237/02/03/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 31.05.2022 followed by reminders on 15.06.2022 & 30.06.2022 were issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	164 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	SIECHEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00373784AM22
RA File Number	04AX04000289 AM22
Licence No and Date	0411002796/03/03/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	165 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	PHOENIX INDUSTRIES LIMITED
Meeting Number	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022

and Date	
HQ File Number	HQRNORM APPLY 00375535AM22
RA File Number	03AX04001499 AM22
Licence No and Date	0311012265/04/03/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	166 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	COSMOS ENGITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00378445AM22
RA File Number	34AX04000307 AM22
Licence No and Date	3411001917/07/03/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	167 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00378199AM22
RA File Number	03AX04001389 AM22
Licence No and Date	0311012322/07/03/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	168 / NC/2/MEET/Jun/202223/8
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Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00378216AM22
RA File Number	03AX04000927 AM22
Licence No and Date	0311012323/07/03/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	169 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	MITTAL COIN PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00379351AM22
RA File Number	56AX04000064 AM22
Licence No and Date	5611000824/08/03/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	170 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	MITTAL APPLIANCES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00379353AM22
RA File Number	56AX04000080 AM22
Licence No and Date	5611000825/08/03/2022
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	171 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	ULTRA FOIL
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00379703AM22
RA File Number	05AX04001223 AM22
Licence No and Date	0511010822/08/03/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	172 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	PILOT INDUSTRIES LTD
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00379720AM22
RA File Number	05AX04001184 AM22
Licence No and Date	0511010826/08/03/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	173 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	SKYLAND METAL AND ALLOYS INC
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00381015AM22

RA File Number	03AX04001661 AM22
Licence No and Date	0311012469/09/03/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	174 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	SIEMENS GAMESA RENEWABLE POWER PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00381111AM22
RA File Number	04AX04000304 AM22
Licence No and Date	0411002841/09/03/2022
Norms Committee Decision:	
Case deferred for comments of TE. The TE has asked to send hard copy of application along with all the relevant documents to examine the case.	

Case No.	175 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	SIEMENS GAMESA RENEWABLE POWER PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00381112AM22
RA File Number	04AX04000302 AM22
Licence No and Date	0411002842/09/03/2022
Norms Committee Decision:	
Case deferred for comments of TE. The TE has asked to send hard copy of application along with all the relevant documents to examine the case.	

Case No.	176 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00380471AM22
RA File Number	04AX04000280 AM22
Licence No and Date	0411002826/09/03/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	177 / NC/2/MEET/Jun/202223/8
Case Status	Case Approved
Party Name	SIECHEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00380548AM22
RA File Number	04AX04000294 AM22
Licence No and Date	0411002827/09/03/2022
Norms Committee Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U. O. No. P-47011/136/2019-TSW dated 26.07.2022 received via email dated 26.07.2022 as under: 1. Taking clue from Engineering Table-5, quantities of import items at Sl. No. 1 & 2 (8mm continuous Cast Copper Rod) may be allowed as applied for i.e. 5513.942Kgs & 2657.081Kgs respectively. RA concerned may take suitable consequential action accordingly.	

Case No.	178 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	SIEMENS GAMESA RENEWABLE POWER PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00381012AM22
RA File Number	04AX04000303 AM22
Licence No and Date	0411002836/09/03/2022
Norms Committee Decision: Case deferred for comments of TE. The TE has asked to send hard copy of application along with all the relevant documents to examine the case.	

Case No.	179 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	MITTAL APPLIANCES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00382005AM22
RA File Number	56AX04000067 AM22
Licence No and Date	5611000835/10/03/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	180 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	MITTAL COIN PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00382155AM22
RA File Number	56AX04000104 AM22
Licence No and Date	5611000837/10/03/2022
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	181 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00381817AM22
RA File Number	03AX04001157 AM22
Licence No and Date	0311012523/10/03/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	182 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	SIEMENS GAMESA RENEWABLE POWER PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00381899AM22
RA File Number	04AX04000306 AM22
Licence No and Date	0411002846/10/03/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	183 / NC/2/MEET/Jun/202223/8
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Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00381981AM22
RA File Number	03AA040113717 AM22
Licence No and Date	0311012529/10/03/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	184 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00381985AM22
RA File Number	03AX04001571 AM22
Licence No and Date	0311012530/10/03/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	185 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00381988AM22
RA File Number	03AX04001128 AM22
Licence No and Date	0311012531/10/03/2022
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	186 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00383139AM22
RA File Number	03AA040123937 AM22
Licence No and Date	0311012554/11/03/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	187 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	INFLO INTERNATIONAL INC
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00383292AM22
RA File Number	08AX04000639 AM22
Licence No and Date	0811004366/11/03/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	188 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred

Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00386182AM22
RA File Number	03AX04001712 AM22
Licence No and Date	0311012730/14/03/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	189 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00386250AM22
RA File Number	34AA04007564 AM22
Licence No and Date	3411001955/14/03/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	190 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	METAL CANS AND CLOSURES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00389871AM22
RA File Number	06AX04000132 AM22
Licence No and Date	0611001210/16/03/2022
Norms Committee Decision: Case deferred for comments of TE.	

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Case No.	191 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00389094AM22
RA File Number	02AX04000203 AM22
Licence No and Date	0211002116/16/03/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	192 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00389386AM22
RA File Number	04AX04000325 AM22
Licence No and Date	0411002913/16/03/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of the TE: 1. Comprehensive clear list of import with quantity of import, quantity consumed and wastage claimed for each import item. 2. Calculation sheet for import quantity with stage-wise wastages justifying the wastage claimed, supported by dimensional drawings and weight. The case stands deferred.	

Case No.	193 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00390558AM22
RA File Number	03AA040123083 AM22
Licence No and Date	0311013034/17/03/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	194 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00390559AM22
RA File Number	03AX04001356 AM22
Licence No and Date	0311013035/17/03/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	195 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	SIECHEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00390937AM22
RA File Number	04AX04000324 AM22
Licence No and	0411002928/17/03/2022

Date	
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	196 / NC/2/MEET/Jun/202223/8
Case Status	Case Rejected
Party Name	U K B ELECTRONICS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00394548AM22
RA File Number	05AX04001255 AM22
Licence No and Date	0511011248/21/03/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 31.05.2022 followed by reminders on 15.06.2022 & 30.06.2022 were issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	197 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	ALUCRAFT MANUFACTURING & MARKETING LLP
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00396423AM22
RA File Number	10AX04000088 AM22
Licence No and Date	1011000981/22/03/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

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Case No.	198 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	ENERGY OILFIELD TOOLS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00400058AM22
RA File Number	05AX04001309 AM22
Licence No and Date	0511011341/24/03/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	199 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	PARAS LAMINATES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00399599AM22
RA File Number	05AX04001419 AM22
Licence No and Date	0511011325/24/03/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 01.06.2022 followed by a reminder on 16.06.2022 was issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to send final reminder to the applicant for furnishing the requisite information within 15 days. The case stands deferred.	

Case No.	200 / NC/2/MEET/Jun/202223/8
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Case Status	Case Deferred
Party Name	SALZER ELECTRONICS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00399999AM22
RA File Number	32AX04000228 AM22
Licence No and Date	3211002792/24/03/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	201 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00401509AM22
RA File Number	34AA04002386 AM21
Licence No and Date	3411002032/25/03/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	202 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	KALPATARU POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00401515AM22
RA File Number	08AX04000610 AM22
Licence No and Date	0811004514/25/03/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	203 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	COSMOS ENGITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00404613AM22
RA File Number	34AX04000386 AM22
Licence No and Date	3411002034/28/03/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	204 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00404941AM22
RA File Number	04AX04000326 AM22
Licence No and Date	0411002995/28/03/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of the TE: 1. Comprehensive clear list of import with quantity of import, quantity consumed and wastage claimed for each import item. 2. Calculation sheet for import quantity with stage-wise wastages justifying the wastage claimed, supported by dimensional drawings and weight. The case stands deferred.	

Case No.	205 / NC/2/MEET/Jun/202223/8
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Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00407703AM22
RA File Number	04AX04000402 AM22
Licence No and Date	0411003003/30/03/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of the TE: 1. Comprehensive clear list of import with quantity of import, quantity consumed and wastage claimed for each import item. 2. Calculation sheet for import quantity with stage-wise wastages justifying the wastage claimed, supported by dimensional drawings and weight. The case stands deferred.	

Case No.	206 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00407704AM22
RA File Number	04AX04000403 AM22
Licence No and Date	0411003004/30/03/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of the TE: 1. Comprehensive clear list of import with quantity of import, quantity consumed and wastage claimed for each import item. 2. Calculation sheet for import quantity with stage-wise wastages justifying the wastage claimed, supported by dimensional drawings and weight. The case stands deferred.	

Case No.	207 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00408948AM22
RA File Number	03AX04001834 AM22
Licence No and Date	0311013483/30/03/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	208 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00410089AM22
RA File Number	342404000037 AM21
Licence No and Date	3411002077/31/03/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 02.06.2022 followed by a reminder on 17.06.2022 was issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to send final reminder to the applicant for furnishing the requisite information within 15 days. The case stands deferred.	

Case No.	209 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00410152AM22
RA File Number	04AX04000394 AM22
Licence No and	0411003012/31/03/2022

Date	
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	210 / NC/2/MEET/Jun/202223/8
Case Status	Case Approved
Party Name	FCI OEN CONNECTORS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00000091AM23
RA File Number	07AX04000004 AM23
Licence No and Date	0711003641/06/04/2022
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of MeitY received via email dated 01.07.2022.	
Note: The written recommendation as given by MeitY will be communicated to the applicant as well as concerned RA through email.	
RA concerned may take suitable consequential action accordingly.	

Case No.	211 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	BHAGYANAGAR COPPER PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00000636AM23
RA File Number	09AX04000411 AM22
Licence No and Date	0911002971/06/05/2022
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	212 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	BHAGYANAGAR COPPER PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00000637AM23
RA File Number	09AX04000320 AM22
Licence No and Date	0911002972/06/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	213 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00000640AM23
RA File Number	04AX04000070 AM23
Licence No and Date	0411003245/06/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	214 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred

Party Name	WAAREE ENERGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00000641AM23
RA File Number	52AX04000028 AM23
Licence No and Date	5211002443/06/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	215 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00000644AM23
RA File Number	03AX04000568 AM23
Licence No and Date	0311014558/06/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	216 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	VIMAL PETROTHIN PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00000647AM23
RA File Number	05AX04000129 AM23
Licence No and Date	0511012306/06/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

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Case No.	217 / NC/2/MEET/Jun/202223/8
Case Status	Case Approved
Party Name	KEI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00000618AM23
RA File Number	05AX04000307 AM23
Licence No and Date	0511012272/06/05/2022
Norms Committee Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U.O. No. P-47014/33/2021-TSW dated 19.07.2022 received via email dated 19.07.2022. Note: The written recommendation as given by DPIIT will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	218 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	VIMAL PETROTHIN PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00000648AM23
RA File Number	05AX04000349 AM23
Licence No and Date	0511012307/06/05/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	219 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	HENGYU CLEANING PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00000623AM23
RA File Number	31AX04000017 AM23
Licence No and Date	3111001333/06/05/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	220 / NC/2/MEET/Jun/202223/8
Case Status	Case Approved
Party Name	FCI OEN CONNECTORS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00000651AM23
RA File Number	07AX04000130 AM23
Licence No and Date	0711003931/07/05/2022
Norms Committee Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of MeitY received via email dated 01.07.2022. Note: The written recommendation as given by MeitY will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	221 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	SHARBIN INTERNATIONAL

Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00000655AM23
RA File Number	08AX04000194 AM23
Licence No and Date	0811004897/09/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	222 / NC/2/MEET/Jun/202223/8
Case Status	Case Approved
Party Name	FCI OEN CONNECTORS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00000669AM23
RA File Number	07AX04000129 AM23
Licence No and Date	0711003936/09/05/2022
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of MeitY received via email dated 01.07.2022.	
Note: The written recommendation as given by MeitY will be communicated to the applicant as well as concerned RA through email.	
RA concerned may take suitable consequential action accordingly.	

Case No.	223 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	KARAMTARA ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00000673AM23
RA File Number	03AX04000413 AM23
Licence No and Date	0311014601/09/05/2022
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	224 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00000674AM23
RA File Number	03AX04000165 AM23
Licence No and Date	0311014602/09/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	225 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	SVAM TOYAL PACKAGING INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00000678AM23
RA File Number	05AX04000348 AM23
Licence No and Date	0511012354/09/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	226 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred

Party Name	ALUTECH PACKAGING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00000696AM23
RA File Number	05AX04000392 AM23
Licence No and Date	0511012435/10/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	227 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	ZERO1 TEKTRONICS LLP
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00000719AM23
RA File Number	52AX04000033 AM23
Licence No and Date	5211002459/11/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	228 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	ELECTROLEAD (PUNE) PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00000707AM23
RA File Number	31AX04000038 AM23
Licence No and Date	3111001338/11/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

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Case No.	229 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	MUNDRA SOLAR ENERGY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00000710AM23
RA File Number	08AX04000184 AM23
Licence No and Date	0811004912/11/05/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	230 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00000725AM23
RA File Number	03AX04000621 AM23
Licence No and Date	0311014660/12/05/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	231 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred

Party Name	PILOT INDUSTRIES LTD
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00000734AM23
RA File Number	05AX04000311 AM23
Licence No and Date	0511012518/12/05/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	232 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	WAGO PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00000764AM23
RA File Number	05AX040000-1 AM22
Licence No and Date	0511012552/13/05/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	233 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	WAGO PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00000765AM23
RA File Number	05AX04001165 AM22
Licence No and Date	0511012553/13/05/2022
Norms Committee Decision: Case deferred for comments of TE.	

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Case No.	234 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	ACG PHARMAPACK PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00000742AM23
RA File Number	03AX04000557 AM23
Licence No and Date	0311014683/13/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	235 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	SALZER ELECTRONICS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00000748AM23
RA File Number	32AX04000060 AM23
Licence No and Date	3211003031/13/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	236 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	SHRI SABHARI SMELTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00000755AM23

RA File Number	04AX04000112 AM23
Licence No and Date	0411003285/13/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	237 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	WAGO PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00000758AM23
RA File Number	05AX04001167 AM22
Licence No and Date	0511012550/13/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	238 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00000813AM23
RA File Number	04AX04000038 AM23
Licence No and Date	0411003296/17/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	239 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	TEMPEL PRECISION METAL PRODUCTS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00001451AM23
RA File Number	04AX04000234 AM23
Licence No and Date	0411003478/17/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	240 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	TEMPEL PRECISION METAL PRODUCTS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00001453AM23
RA File Number	04AX04000241 AM23
Licence No and Date	0411003479/17/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	241 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	RPK INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00001466AM23
RA File Number	31AX04000070 AM23
Licence No and	3111001448/17/06/2022

Date	
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of the TE: 1. Process of manufacturing of stainless steel wire and wastage at each stage of operation as has been claimed in Appendix 4E. 2. What is the length and diameter of the export item at Sl. No. (1) & (2)? 3. Coloured photograph of the export product. The case stands deferred.	

Case No.	242 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	HORIZON CHUTES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00001511AM23
RA File Number	31AX04000080 AM23
Licence No and Date	3111001466/20/06/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	243 / NC/2/MEET/Jun/202223/8
Case Status	Case Approved
Party Name	JAYESH INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00001500AM23
RA File Number	03AX04001436 AM23
Licence No and Date	0311015674/20/06/2022
Norms Committee Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (SKB) as under:	

ITCHS Code	Export Item	Export Quantity	ITCHS Code	Import Item	Recommended Quantity
72024900	Ferro Chrome Low Carbon Powder (Technical Characteristics : 100% Passing Through 60 Mesh)	47800 Kgs	72024900	Ferro Chrome Low Carbon Lumps (Technical Characteristics : 10-50 mm)	48278 Kgs with 1% wastage on net weight of export product

Note: The composition of imported low carbon Ferro chrome lumps should be matched with the composition of exported low carbon Ferro powder.

RA concerned may take suitable consequential action accordingly.

Case No.	244 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	WAAREE ENERGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00001560AM23
RA File Number	52AX04001529 AM23
Licence No and Date	5211002686/21/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	245 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022

HQ File Number	HQRNORM APPLY 00001562AM23
RA File Number	03AX04001851 AM23
Licence No and Date	0311015727/21/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	246 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00001563AM23
RA File Number	03AX04001766 AM23
Licence No and Date	0311015728/21/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	247 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00001564AM23
RA File Number	03AX04001852 AM23
Licence No and Date	0311015729/21/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	248 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	VIKRAM SOLAR LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00001601AM23
RA File Number	02AX04000133 AM23
Licence No and Date	0211002603/22/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	249 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	KARAMTARA ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00001567AM23
RA File Number	03AX04001856 AM23
Licence No and Date	0311015746/22/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	250 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022

HQ File Number	HQRNORM APPLY 00001598AM23
RA File Number	03AX04001874 AM23
Licence No and Date	0311015780/22/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	251 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00001606AM23
RA File Number	04AX04000233 AM23
Licence No and Date	0411003500/23/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	252 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	WAAREE ENERGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00001607AM23
RA File Number	52AX04001550 AM23
Licence No and Date	5211002699/23/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	253 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	NAGREEKA INDCON PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00001618AM23
RA File Number	03AX04001890 AM23
Licence No and Date	0311015809/23/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	254 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	CHLORIDE METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00001656AM23
RA File Number	02AX04000167 AM23
Licence No and Date	0211002610/24/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	255 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	TRANSRAIL LIGHTING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00001631AM23

RA File Number	03AX04001607 AM23
Licence No and Date	0311015657/24/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	256 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	NARAYAN POWER TECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00001635AM23
RA File Number	34AX04000269 AM23
Licence No and Date	3411002421/24/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	257 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	TECHNO TRAK ENGINEERS
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00001640AM23
RA File Number	31AX04000084 AM23
Licence No and Date	3111001477/24/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	258 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00001643AM23
RA File Number	03AX04001895 AM23
Licence No and Date	0311015843/24/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	259 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	COSMOS ENGITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00001668AM23
RA File Number	34AX04000276 AM23
Licence No and Date	3411002430/27/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	260 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	COSMOS ENGITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00001669AM23
RA File Number	34AX04000272 AM23
Licence No and	3411002431/27/06/2022

Date	
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	261 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00001682AM23
RA File Number	34AX04000282 AM23
Licence No and Date	3411002435/27/06/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	262 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	SANSEGA INDUSTRIES LLP
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00001691AM23
RA File Number	04AX04000276 AM23
Licence No and Date	0411003540/27/06/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	263 / NC/2/MEET/Jun/202223/8
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Case Status	Case Deferred
Party Name	CHLORIDE METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00001692AM23
RA File Number	02AX04000170 AM23
Licence No and Date	0211002618/27/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	264 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00001693AM23
RA File Number	04AX04000305 AM23
Licence No and Date	0411003541/27/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	265 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	MEW ELECTRICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00001721AM23
RA File Number	34AX04000270 AM23
Licence No and Date	3411002443/28/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	266 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00001725AM23
RA File Number	04AX04000296 AM23
Licence No and Date	0411003553/28/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	267 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00001707AM23
RA File Number	04AX04000303 AM23
Licence No and Date	0411003548/28/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	268 / NC/2/MEET/Jun/202223/8
Case Status	Case Approved
Party Name	PHOENIX INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00001735AM23
RA File Number	03AX04001966 AM23

Licence No and Date	0311015963/29/06/2022					
Norms Committee Decision:						
The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (SKB) as under:						
ITCHS Code	Export Item	Export Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
79012010	Zinc Alloy Ingots Zinc (94.5-95.5%): Antimony (4.5-5.5%) (+/-0.5% Tolerance)	150 MT	1	79011100	Zinc Ingot Special High Grade Zinc	145.95MT with 0.65% wastage on net content of zinc in the export product.
			2	81101000	Antimony Ingots	5.05MT with 1% wastage on net content of antimony in the export product.
RA concerned may take suitable consequential action accordingly.						

Case No.	269 / NC/2/MEET/Jun/202223/8					
Case Status	Case Approved					
Party Name	YOGESHWAR POLYMERS					
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022					
HQ File Number	HQRNORM APPLY 00001740AM23					
RA File Number	08AX04000536 AM23					
Licence No and Date	0811005386/29/06/2022					
Norms Committee Decision:						
The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (TEC-1) as under:						
ITCHS Code	Export Item	Export Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
76071994	Flexible Packaging	75000 Kgs	1	48064010	40 GSM	5% wastage

	Material of Multilayers In Roll / Sheet Form (Net Content In The Export Product 42750 Kgs of Poster Paper 12862.50 Kgs of Low Density Polyethylene Resin & 19387.50 Kgs of 7 Mic. (19.11 Gsm) Aluminium Foil)				Poster Paper	allowed
			2	39011090	Low Density Polyethylene Resin	5% wastage allowed
			3	76071190	7 Mic. (19.11 GSM) Aluminium Foil	2% wastage allowed

RA concerned may take suitable consequential action accordingly

Case No.	270 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	GREAT WHITE GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00001741AM23
RA File Number	03AX04001947 AM23
Licence No and Date	0311015971/29/06/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that Consultant (TEC-1) has given comments for few import items. The case was discussed in the meeting and the Committee decided to refer the case to Consultant (TEC-3) for comments on rest of the import items. The case stands deferred.	

Case No.	271 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	ALUCRAFT MANUFACTURING & MARKETING LLP
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00001756AM23
RA File Number	10AX04000108 AM23

Licence No and Date	1011001231/29/06/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	272 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	MONTEX GLASS FIBRE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00001757AM23
RA File Number	03AX04001950 AM23
Licence No and Date	0311015978/29/06/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	273 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	ENERGY OILFIELD TOOLS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00001776AM23
RA File Number	05AX04000942 AM23
Licence No and Date	0511013511/30/06/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	274 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00001768AM23
RA File Number	04AX04000297 AM23
Licence No and Date	0411003567/30/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	275 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	MASSILLY INDIA PACKAGING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00001800AM23
RA File Number	07AX04000459 AM23
Licence No and Date	0711004513/01/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	276 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	ELECTROLEAD (PUNE) PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00001834AM23
RA File Number	31AX04000088 AM23
Licence No and	3111001498/04/07/2022

Date	
Norms Committee Decision: 1. The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of the TE: 1. What is the size of the Aluminium wire to be exported? 2. In the process flow diagram, the initial raw material is Aluminium Ingot. However, in the application, the import item is an Aluminium wire rod. What is the diameter of the rod, if the initial raw material is not ingot? The case stands deferred.	

Case No.	277 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	SIECHEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00001844AM23
RA File Number	04AX04000308 AM23
Licence No and Date	0411003604/04/07/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	278 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	SALZER ELECTRONICS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00001846AM23
RA File Number	32AX04000150 AM23
Licence No and Date	3211003308/04/07/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	279 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	TRASCCON INTERCONNECTION SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00001856AM23
RA File Number	07AX04000294 AM23
Licence No and Date	0711004555/05/07/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	280 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	VEEVEE CONTROLS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00001857AM23
RA File Number	07AX04000453 AM23
Licence No and Date	0711004556/05/07/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	281 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00001868AM23

RA File Number	03AX04002060 AM23
Licence No and Date	0311016111/05/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	282 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	WAAREE ENERGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00001848AM23
RA File Number	52AX04001549 AM23
Licence No and Date	5211002750/05/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	283 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	LASER POWER & INFRA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00001852AM23
RA File Number	02AX04000189 AM23
Licence No and Date	0211002664/05/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	284 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	TRASCCON INTERCONNECTION SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00001855AM23
RA File Number	07AX04000447 AM23
Licence No and Date	0711004554/05/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	285 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	ELEC STEEL PROCESSING INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00001877AM23
RA File Number	34AX04000326 AM23
Licence No and Date	3411002497/06/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	286 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	KEI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00001886AM23
RA File Number	05AX04001037 AM23
Licence No and Date	0511013633/06/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	287 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	GUJARAT INFRAPIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00001890AM23
RA File Number	34AX04000313 AM23
Licence No and Date	3411002503/06/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	288 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	VIMAL PETROTHIN PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00001898AM23
RA File Number	05AX04000958 AM23
Licence No and Date	0511013637/07/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	289 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00001952AM23

RA File Number	03AX04001933 AM23
Licence No and Date	0311016228/11/07/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	290 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00001989AM23
RA File Number	03AX04001825 AM23
Licence No and Date	0311016296/12/07/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	291 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	METALLOYS RECYCLING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00002006AM23
RA File Number	03AX04002189 AM23
Licence No and Date	0311016312/13/07/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted the comments given by Consultant (SKB) on DGFT BO Portal. Further, the Committee noted that the report on copper scarp is under finalization. Therefore, the Committee decided to refer back the case to Consultant (SKB) for re-examination & comments. The case stands deferred.	

Case No.	292 / NC/2/MEET/Jun/202223/8				
Case Status	Case Approved				
Party Name	EARTH WIRES PRIVATE LIMITED				
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022				
HQ File Number	HQRNORM APPLY 00002044AM23				
RA File Number	05AX04000990 AM23				
Licence No and Date	0511013775/14/07/2022				
Norms Committee Decision:					
The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (SKB) as under:					
ITCHS Code	Export Item	Export Quantity	ITCHS Code	Import Item	Recommended Quantity
74081190	Bare Copper Wire 2.6mm	133 MT	74071010	Bare Copper CC Rods, Size: 8 mm	134.96MT with 1% wastage on net weight of copper wire in the export product.
RA concerned may take suitable consequential action accordingly.					

Case No.	293 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	METAL CARE ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00002054AM23
RA File Number	03AX04002021 AM23
Licence No and Date	0311016357/15/07/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of the TE:	
1. Copy of shipping Bill, which could justify the percentage of copper (90%) in copper dross. Laboratory	

certificate, accredited by Customs.

2. Manufacturing Process in detail and its flow chart and wastage at each stage of operation.

The case stands deferred.

Case No.	294 / NC/2/MEET/Jun/202223/8
Case Status	Case Deferred
Party Name	DYNAMIC FLOW PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202223/ 8 and 27/07/2022
HQ File Number	HQRNORM APPLY 00002062AM23
RA File Number	03AX04002238 AM23
Licence No and Date	0311016369/15/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	